

LAWLESSNESS IN TERAI AREAS OF NEPAL

*122. **Shri S. N. Das:** Will the Prime Minister be pleased to state:

(a) whether and if so, to what extent, lawlessness prevailing in the Terai areas of Nepal has been brought under control;

(b) whether persons who came over to the Indian territory due to the unsettled conditions there have returned to their places; and

(c) whether normalcy prevails on the border of Nepal with regard to trade and other normal activities?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). This information has been supplied in my reply to Question No. 27 given in the House on the 5th November. I have nothing further to add.

(c) Yes.

Shri S. N. Das: May I know, Sir, whether during the period some lawlessness prevailed there was any loss of life or property of Indians residing in that territory?

Shri Anil K. Chanda: No, Sir; not to our knowledge.

Shri S. N. Das: May I know, Sir, whether the lawlessness was due to the activities of some political groups or to lack of administrative control?

Mr. Speaker: Order, order; it relates to the internal affairs of another country.

Shri K. Subrahmanyam: May I know, Sir, whether the disturbances and the lawlessness are due to the anti-Indian feeling that is reported to be prevailing in Nepal?

Shri Anil K. Chanda: No, Sir.

CENTRAL PROGRAMME ADVISORY COMMITTEE FOR A. I. R.

*123. **Shri S. N. Das:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Central Programme Advisory Committee for the A.I.R. has begun to function;

(b) if so, the number of meetings held so far;

(c) the important recommendations made by the Committee; and

(d) which of them have been given effect to?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes.

(b) The first meeting was held on the 3rd & 4th November, 1952.

(c) and (d). The minutes of the meeting are being finalised and its recommendation in final form will be available after approval by the Committee.

Shri S. N. Das: May I know, Sir, whether recently there have been any changes with regard to the sharing of the different programmes among social entertainment, public information and government propaganda?

Dr. Keskar: The minutes of the meeting have been finalised and have been circulated to the members. Until we get the approval of all the members it will not be possible for me to put them on the Table of the House.

Shri S. N. Das: May I know, Sir, whether after the constitution of the Central Programme Advisory Board the local Advisory Committees have been reorganised or are likely to be re-organised with a view to getting the representatives of all sections of opinion?

Dr. Keskar: Yes. There is a proposal to re-organise the local Advisory Committees.

Shri B. S. Murthy: May I know, Sir, whether the question of broadcasting cinema songs was also one of the items discussed and, if so, what was the decision arrived at?

Dr. Keskar: Yes, Sir. It was one of the items before both the Committees and they have entirely approved the action that Government has taken in this matter.

Shri K. K. Basu: May I know whether this Committee has laid down any criteria for the selection of artistes in the different stations?

Dr. Keskar: No, Sir. In the rules framed for this Committee it is expressly laid down that the question of artistes or their quality will not be discussed in the Committee. In fact, that is a work which has been given to a special panel of music experts formed by the All India Radio.

Sardar Hukam Singh: May I know whether every station of the A.I.R. has a Programme Advisory Committee functioning at present?

Dr. Keskar: There is an Advisory Committee but it is not a Programme Advisory Committee. It is an Advisory Committee which discusses certain matters connected with the local stations.